

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.14516/1999

(From the judgement and order dated 09/08/1999 in LPA 177/99
of The HIGH COURT OF PATNA AT RANCHI)

EMPLOYER IN REL.TO MGMT.OF CMP&D.INST.

Petitioner (s)

VERSUS

U.O.I. & ANR.

Respondent (s)

(With prayer for interim relief and Office Report)
(For Final Disposal)

Date : 21/11/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. Ajit Kumar Sinha,Adv.

For Respondent (s) Mr.PS Mishra,Sr.Adv.
M/s S.Reddy,V.Sharma,
Upendra Mishra,Adv.
Mr. Himanshu Shekhar,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Mr.Ajit Kumar Sinha, learned counsel for the
petitioner commenced his arguments at 10.40 a.m. and
concluded at 11.15 a.m. Thereafter Mr.P.S. Mishra,
learned senior counsel for the respondents started and
concluded at 12.30 p.m. Arguments are concluded.
Judgment is reserved.

.SP1

[Naresh Kumar]
Court Master

[S.Thapar]
PS to Registrar

[Kanwal Singh]
Court Master